

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3381  
ANSWERED ON:18.03.2013  
EXPLOITATIONS OF LABOURERS  
Kashinath Shri Taware Suresh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of workers/labourers working in various industries/institutions in the country, State-wise and company-wise;
- (b) whether the Government has prepared any scheme for the safety and welfare of such workers;
- (c) if so, the details thereof along with the number of workers benefited therefrom;
- (d) whether these workers are being exploited continuously in various institutions including factories and construction sector;
- (e) if so, the details thereof along with the action taken by the Government in this regard; and
- (f) the stringent measures taken by the Government to ensure the safety and protection of such workers from exploitation?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): The industry-wise/company-wise employment details of the workers employed are not maintained centrally. As per the information received from the Chief Inspector of Factories of the States and Union Territories, the State-wise details of employment in factories during the year 2011 is given at Annexure-I.

(b) & (c): Adequate statutory provisions for safety and welfare of workers already exist under the various labour laws. The Government of India has declared the National Policy on Safety, Health and Environment at Workplace on 20th February, 2009. State Governments also undertake various educational and promotional activities such as training of employees, celebration of safety weeks etc.

Directorate General Factory Advice and Labour Institutes (DGFASLI), an attached office of Ministry of Labour and Employment also conducts training programmes on safety and health for target beneficiaries such as safety officers, factory medical officers, factory inspectors, workers, supervisors and executives. The details of the Training Programmes/Workshops conducted in 2011 carried out by DGFASLI and the number of beneficiaries is given in Annexure – II.

(d) to (f): Regular inspections are conducted under various Labour Laws which lay down norms for health and welfare of worker in order to safeguard their interest. Appropriate action is taken by the Inspecting Authorities including initiating prosecution cases against defaulters under the labour laws.

The State-wise Prosecution and Convictions under in the Factories registered under Factories Act, 1948 is given at Annexure-III. The details of enforcement of Labour Laws including inspections, irregularities observed, prosecution cases filed under various Labour Laws in the Central Sphere Establishments are given at Annexure-IV.